

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 71 of 2014 &
IA- 133 of 2014**

Dated : 19th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution ... Appellant(s)
Company Ltd.**

Versus

**Maharashtra Electricity Regulatory Commission ... Respondent(s)
& Anr.**

Counsel for the Appellant (s) : Mr. G.Saikumar
Mr. Samir Malik

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Dipali Sheth for R-2
Mr. Buddy A. Ranganadhan for R.1

ORDER

It is represented that the other issues other than the issue of jurisdiction has been heard by the State Commission and the Order has been reserved for passing final Orders.

Post the matter on **15.07.2014**. In the meantime, the learned counsel for the Appellant is directed to file the Rejoinder on or before 29.05.2014 after serving copy on the other side.

**(Rakesh Nath)
Technical Member**
ts/js

**(Justice M. Karpaga Vinayagam)
Chairperson**